SHRI BHUPESH GUPTA: A little while ago the hon. Minister said that he did not accept the figures of exportable surplus given by Mr. Gilbert. Will he kindly furnish to the House his own figures if he has any?

SARDAR SWARAN SINGH: Yes Sir, if a separate question is put.

SHRI BHUPESH GUPTA: No, Sir. How did he then reject those figures? Either he must have knowledge of some other different figures with him or he must not have. If he has, then let him kindly give them out.

Mr. CHAIRMAN: The question is how did Mr. Gilbert get the figures from the Scrap Investigation Committee . . .

SHRI BHUPESH GUPTA: No, the question is the hon. Minister rejected the figures given by him.

SARDAR SWARAN SINGH: It is quite obvious. I have given certain figures in the reply. The hon. Member says that it is his information that these figures are not correct and that some other figures—the ones which he gave—are. So obviously this is the only reply that I can give.

SUSPENSION OF EXPORT LICENSING OP SKULL SCRAP

- *49. SHRI A. C. GILBERT: Will the Minister of STEEL, MINES AND FUEL be pleased to state:
- (a) whether it is a fact that the Iron and Steel Controller has suspended the export licensing of skull scrap suppressing the January-June, 1961 Ferrous Scrap Export Policy which enunciated the export of skull scrap without quantitative restrictions; if so, what is the reason therefor;
- (b) whether sufficient notice of the suspension of licensing was given to the Scrap Exporters to facilitate the performance of their international commitments and if not, what are the reasons therefor; and

(c) what effect will *it* have on the foreign exchange policy of the country?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) to (c). Export licensing of skull scrap has not been suspended. It has, however, been decided that with effect from 31-3-C1 exporters should first offer the scrap to indigenous consumers and only in case it is not accepted by them, they should move the Iron and Steel Controller for its export. This stipulation does not apply where permission has already been given to export or where firm commitments have been entered into for export.

SHRI A. C. GILBERT: On what basis was the January-June Export Policy formulated?

SARDAR SWARAN SINGH: Based upon the main consideration which I gave in reply to an earlier question.

श्री नवाबसिंह चौहान: यह जो पालिसी छ: महीने के लिये बनाई जाती है क्या वह इस इस्टीमेट पर बनाई जाती है कि इस समय में इतना हमारे पास सरप्लस होगा और इतना नहीं होगा ? और इस समय के अन्दर जितना सरप्लस होगा उसे बाहर भेजा जा सकेंगा ?

सरदार स्वर्ण सिंह : जो प्रश्न माननीय मैम्बर ने पूछा वह मौजूदा सवाल से दरअसल ताल्लुक नहीं रखता है। एक्सपोट के मुताल्खिक कोई क्वान्टिटेटिव बंदिश नहीं है। कई कैटेगरीज की चीजें ऐसी हैं जो हमारे देश में इस्तेमाल हो सकती हैं। जो कैटेगरीज ऐसी हैं जिन का इस्ते-माल यहां अमूमन होता है उनके लिये यह बंदिश है कि वे पहले यहां इस्तेमाल करने वालों को पेश करें। अगर वे इस्तेमाल नहीं कर सकते हैं तो फिर बाहर भेज सकते हैं।

श्री नवाबसिंह चौहान : मेरा प्रश्न इस से ही सम्बन्ध रखता है। इस प्रश्न में लिखा

f)rml Answers

" . . . scrap, suppressing the January-June 1961 Ferrous Scrap Export Policy which enunciated the export of skull . . ."

मैं यह पूछना चाहता हूं कि जो पालिसी आप ने चेन्ज की है वह किस आधार पर, है, और सरप्लस किस ग्राधार पर इस्टिमेट किया गया है ?

सरदार स्वर्ण सिंह : मैंने इस का जवाब दे दिया है।

SHRI A. C. GILBERT: What sanctity or value can international trade attach to the Export Policy statements if they are not adhered to?

SARDAR SWARAN SINGH: It is absolutely wrong. The hon. Member, I am afraid, has been wrongly briefed by the exporters in scrap trade. They are in touch with us. There is always a conflict between the exporters of scrap and those who can utilise scrap in the country. There is this conflict of approach with regard to this problem, and we have to hold the balance, the main guiding factor being utilisation of scrap to the maximum extent, inside the country and export of whatever is available for export. We do not bother what the international trade thinks or does not think, because we have to look to our interests

SHRI MAHESWAR NAIK: May I know, Sir, whether the Committee proposed to go into the question of scrap has already been constituted and, if so, what are the recommendations of that Committee?

SARDAR SWARAN SINGH: It has not yet been constituted, Sir.

श्री नवावसिंह चौहान : माननीय मंत्री जी ने अभी बतलाया कि एक्सपोर्ट्स से यह कहा गया है कि पहले वे अपने देश में लोगों से पछें ग्रीर इस चीज को अपने यहां खपाने की कोशिश करें और उस में से जब बचे तब बाहर भेजा जाये । इसलिये मै यह पृछना चाहता हं कि यह बात कैसे मालम होगी कि यहां के लोगों ने इस चीज को लेने से इन्कार कर दिया है ग्रीर वे अब बाहर भेज सकते हैं।

सरदार स्वर्ण सिंह : यह बात बहुत आसान है और अगर माननीय मैम्बर ने इस बात को देखा होता तो उन्हें पता चल जाता । ग्रगर किसी के पास स्क्रैप होता है तो वह उस कैटेगरी की चीजों के मताबिक जो हमारे देश में इस्तेमाल हो सकती है, उसके लिये लाजमी है कि वह हिन्दुस्तान स्टील या ऐसे ही दूसरे कारखानों को यह स्क्रैप इस्तेमाल करने के लिये आफर करे। अगर वह स्क्रैय कुछ समय में ले लिया गया तो वह बाहर नहीं भेजा जा सकता है और अगर छ: या तीन महीने---जैसी मृद्दत रखी जाये,--- उसके अन्दर न ले लिया गया तो, वे उसे बाहर भेज सकते हैं।

*50 and 51. [The questioner (Shri Puma Chandra Sharma) was absent, for answers vide *cols*. 473—75 infra.]

DIRECTORATE CONTROLLING HINDUSTAN STEEL LTD.

- *52. DIWAN CHAMAN LALL: Will the Minister of Steel, Mines and Fuel be pleased to state:
- (a) what is the composition of the Directorate controlling Hindustan Steel Limited; and
- (b) what units already installed in the steel plants are uncommissioned and what units have still to be installed?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) and (b) A statement is laid on the Table of the House.